

O.A. No. 188/08

ORDER DATED 24th NOVEMBER, 2008

Coram:

Hon'ble Shri A.K. Gaur, Member (J)
Hon'ble Shri C.R. Mohapatra, Member (A)

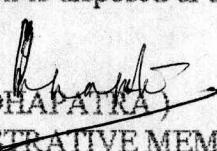
Heard Mr. P.K. Chand, Ld. Counsel for the applicant.

2. This Original Application has been filed by the applicant challenging the action of the Respondents, particularly the Respondent No.4, in not disposing of his claim for payment of T.A. Bills.

3. Mr. P.K. Chand, Ld. Counsel for the applicant argued that the T.A. claims for the period from 2004 to 2007 are pending and in-spite of the applicant having preferred representation for redressal of his grievance vide Annexure-A/3, Respondents have not taken any action nor the T.A. Bills sanctioned.

4. Having heard Ld. Counsel for the parties and having carefully perused the records, we, accordingly, direct the competent authority to consider the case of the applicant in the light of Annexure-A/3 to the Original Application and pass a reasoned and speaking order within 03 months from the date of receipt of copy of this order. Ordered accordingly.

5. With the above observation and direction, this Original Application is disposed of at the admission stage itself. No costs.


(C.R. MOHAPATRA)
ADMINISTRATIVE MEMBER


(A.K. GAUR)
JUDICIAL MEMBER